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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 24th October, 2019.

No.LL(B).54/2017/91. – The Meghalaya Regulation of the Game of Arrow Shooting and Sale of Teer Tickets (Amendment) Act, 2019 (Act No. 25 of 2019) is hereby published for general information.

MEGHALAYA ACT NO. 25 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 21st October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th October, 2019.

THE MEGHALAYA REGULATION OF THE GAME OF ARROW SHOOTING AND SALE OF TEER TICKETS (AMENDMENT) ACT, 2019

An

Act

further to amend the Meghalaya Regulation of the Game of Arrow shooting and the Sale of Teer Tickets Act, 2018 (Act No. 12 of 2018).

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth year of the Republic of India as follows:-

Short title and commencement:-

- (1) These Rules may be called the Meghalaya Regulation of the Game of Arrow Shooting and Sale of Teer Tickets (Amendment) Act, 2019.
 - (2) It shall come into force at once.

Amendment of

Section 9.-

2. In section 9 of the Meghalaya Regulation of the Game of Arrow Shooting and Sale of Teer Tickets Act, 2018, (hereinafter referred to as the principal Act), between the words "contained in the" and "license", the word "Forms" and the punctuation mark "," shall be inserted."

Addition of New Section 17 A.

3. In the principal Act, after Section 17, new section 17 A shall be inserted as follows, namely, -

"Power of the State Government to amend Forms 17A. If the State Government is of the opinion that it is expedient in the interest of general public so to do, it may, by notification in the Official Gazette, add to, or omit from or otherwise amend the Form and thereafter the Form shall be deemed to have been amended accordingly."

S. K. SANGMA,

Deputy Secretary to the Govt. of Meghalaya, Law Department.